

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 01

Excise Appeal No. 918 of 2012

(Arising out of OIA-238/2012-AHD-II-CE/AK/COMMR-A-/AHD Dated- 27/09/2012 passed by Commissioner of Central Excise-AHMEDABAD-II)

Astra Lifecare (india) Ltd

Plot No. 57/P, Sarkhej-Bavla Highway,
Village Road, Bavla, Ahmedabad
Gujarat

.....Appellant

VERSUS

C.C.E.-Ahmedabad-ii

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad, Gujarat-380009

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri. A.R. Kanani, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

Final Order No. 10088 /2025

DATE OF HEARING:05.02.2025
DATE OF DECISION:05.02.2025

Counsel has intimated that he has withdrawn from the matter on 20.11.2024. None has appeared nor is there any adjournment request on record. Matter has come up ten times earlier on 04.11.2022, 06.12.2022, 24.01.2023, 14.03.2023, 28.03.2023, 04.05.2023, 21.06.2023, 27.07.2023, 08.11.2024 and 16.01.2025 and this is the eleventh time. It appears that the party is not interested to pursue the appeal. Therefore, as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal,

in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi